

(ख) यदि हां, तो उस बैठक में किन-किन विषयों पर चर्चा की थी ; और

(ग) उसके क्या परिणाम निकले ?

उप-प्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी देसाई) : (क) जी, हाँ।

(ख) और (ग). गवर्नरों के बोर्ड ने संलग्न विवरण में दी गयी विषय-सूची में शामिल मदों पर विचार-विमर्श किया और उनके सम्बन्ध में ये महत्वपूर्ण निर्णय किए :—

1. 1968 के सम्बन्ध में वित्तीय विवरणों और लेखा-परीक्षक की रिपोर्ट की मंजूरी,
2. 1969 में प्रशासनिक बजट की मंजूरी,
3. बैंक की 1968 में साधारण पूंजी साधनों से होने वाली सारी वास्तविक आय को, अर्थात् 3,482,791 डालर को बैंक की साधारण प्रारक्षित निधि में डालने का निश्चय,
4. बैंक की अनपचित (अन-इम्पेयर्ड) चुकता पूंजी की 10 प्रतिशत रकम, अर्थात् 144.6 लाख डालर की रकम उदार शर्तों पर अर्थात् ब्याज की रियायती दरों पर और लम्बी अवधि के लिए ऋण देने के लिए अलग रखने का निश्चय,
5. 1971 से बैंक के निदेशकों की संख्या 10 से बढ़ाकर 12 कर देने के प्रस्ताव की मंजूरी,
6. दो वर्ष के लिए निदेशकों के बोर्ड का चुनाव।

विवरण

विषय-सूची

1. वार्षिक रिपोर्ट

2. वित्तीय विवरण और लेखा परीक्षक की रिपोर्ट,

(क) सामान्य पूंजी साधन

(ख) विशेष निधि

3. प्रशासनिक बजट 1969,

4. वास्तविक आय का निर्धारण,

5. विशेष निधियों के लिए पूंजी अलग करने की कार्यवाही,

6. नियमों और विनियमों पर पुनर्विचार

(क) विशेष निधियों सम्बन्धी नियम और विनियम

(ख) कर्मचारियों की सेवा निवृत्ति की योजना,

(ग) बाण्ड विनियम

7. निदेशकों का बोर्ड : संख्या और गठन

8. निदेशकों के चुनाव की प्रक्रियाएं

9. 1969-70 के लिए अधिकारी और प्रक्रिया सम्बन्धी समिति

10. निदेशकों का चुनाव

11. 1970 की तीसरी वार्षिक बैठक के लिए स्थान, तारीख और अधिकारी।

Amount outstanding against National Coal Development Corporation and National Mineral Development Corporation

7049. SHRI N. R. DEOGHARE : Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to state :

(a) whether it is a fact that a sum of Rs. 3.80 crores is outstanding against

the two public undertakings—National Coal Development Corporation and National Mineral Development Corporation on account of the work done for them by the Geological Survey of India and the Indian Bureau of Mines ; and

(b) if so, the reasons for non-recovery of the amount ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI JAGANATH RAO) : (a) and (b). An amount of Rs. 3.80 crores was due from the National Coal Development Corporation and the National Mineral Development Corporation (including Hindustan Copper Ltd.) In December, 1967. The delay in payment of these bills was on account of disputes relating to the basis on which the bills were prepared.

A sum of Rs. 0.96 crores has since been recovered. A claim amounting to Rs. 0.66 crores has been deferred till the project (Dariba Copper Project) for which the work was done by the Geological Survey of India is actually handed over to the exploiting agency and the question of deferring a claim of Rs. 3 lakhs is under consideration. An amount of Rs. 0.48 crores is expected to be paid by the Hindustan Copper Ltd. shortly. Disputes relating to some other claims are under examination.

Report of Committee Re : basis of Billing by Geological Survey of India and Indian Bureau of Mines

7050. SHRI N. R. DEOGHARE : Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to state :

(a) whether it is a fact that the Departmental Committee constituted by Government to go into the disputed basis of the billing by the Geological Survey of India and the Indian Bureau of Mines has not so far submitted its report though it was due in August, 1968 ;

(b) if so, the reasons for not submitting the report ; and

(c) if the report has since been submitted, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI JAGANATH RAO) : (a) and (b). The Report of the Study Group to examine the schedule of charges to be laid down for recovery of the costs of work done by the Geological Survey of India and the Indian Bureau of Mines for various parties on payment basis has since been received and is under consideration of Government.

(c) A statement giving the main recommendations of the Study Group is attached Statement.

Statement

In April, 1967, the following elements of costs were included in the determination of the flat rates to be prescribed :

- (1) Pay and allowances of the officers and staff including Dearness Allowance, City Compensatory Allowance, House Rent Allowance, Field Establishment Allowance, Travelling Allowance, and contingencies, etc.
- (2) Leave and pension contribution at the rate of 25% of pay.
- (3) Overhead charges at the rate of 50% of the pay and allowances.
- (4) Depreciation on the cost of equipment, accessories and vehicles at different rates.
- (5) Cost of running the machinery and vehicles including consumable articles and repairs and maintenance.
- (6) Interest at the rate of 5% on equipment at item No. 4.
- (7) Accounts and audit charges at the rate of 1%. The study Team have suggested elimination of certain elements in the cost structure e. g., overheads ; contribution towards leave and pension; audit charges, etc. based on the princi-